

50/600

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

3

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 47/96

R.A/C.P No.

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SECTION OFFICER (Judl.)

[Signature]
23.1.18

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH
GUWAHATI

ORIGINAL APPLN. NO. 47 OF 1995
 TRANSFER APPLN. NO. OF 1995
 CONTEMPT APPLN. NO. OF 1995 (IN OA NO.)
 REVIEW APPLN. NO. OF 1995 (IN OA NO.)
 MISC. PETN. NO. OF 1995 (IN OA NO.)

N. K. Thakur Adress
 APPLICANT(S)

-VE-

h-o-i

..... RESPONDENT(S)

FOR THE APPLICANT(S)

...MR. *D.K. Boroway*
 MR.
 MR.
 MR.

FOR THE RESPONDENTS

...MR. *S. Ali, Mr. C.A.R.*

OFFICE NOTE

DATE

ORDER

This application is in
 form and within time.
 E. F. of Rs. 50/-
 deposited vide
 IPO/BD No. 215097
 Dated 13.3.96

Done 19/3/96
 Registrar
XAD

19.3.96

*Same comments as
 in OA 45/96.*

So. to take action.

by
18/3/96

Mr G. Sarma, learned Addl. C.G.S.C.
 for the respondents.

The application is purportedly filed by 67 applicants claiming Special Duty Allowance. However, it is noticed that both the main O.A. and the application under Rule 4(5)(a) of the Central Administrative Tribunal(Procedure) Rules 1987, are defective as there are no signatures against a number of applicants. In the main application out of 67 it appears that 9 persons did not sign and in the petition under Rule 4(5)(a) of the Central Administrative Tribunal(Procedure) Rules 1987, 38 signatures are not available against the names of the applicants. Mr D.K. Biswas, learned counsel for the applicants, submits to allow him to

1. Verification (at P. 6 to 8) is not enclosed in file 'B'.
2. Petition for joint application under 4(5)(a) of the CAT(Procedure) Rules 1987 is file at P. 9-12, which may be treated as MP.
3. Verification of the application (P. 9-12) is filed in "Vakalatnama" form in file 'A' only.

Done 19/3/96
CO.

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH
GUWAHATI

ORIGINAL APPLN. NO. 47/96 OF 1995
TRANSFER APPLN. NO. OF 1995
CONT EMPT APPLN. NO. OF 1995 (IN OA NO.)
REVIEW APPLN. NO. OF 1995 (IN OA NO.)
MISC. PETN. NO. OF 1995 (IN OA NO.)

..... APPLICANT(S)

-VBI-

..... RESPONDENT(S)

FOR THE APPLICANT(S) MR.

MR.

MR.

MR.

FOR THE RESPONDENTS MR.

OFFICE NOTE

DATE

ORDER

19.3.96

withdraw the application with liberty to file fresh application without prejudice to the contentions in this application. Prayer is allowed.

The application is disposed of on withdrawal.

[Signature]
Member 19/3

nkm

29.8.96

Copy of order issued to the L/Advocates of the parties vide D. No. 2878 & 2879 D. 29.8.96

[Signature]
29/8

①

S.D.A.

1
8 MAR 1996
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

①

4

James James

Case No : O.A. 47 of 1996.

1. Shri Nanda Kishore Thakur, Mazdur.
2. Shri Surendra Ch. Sukla Baidya, Carpenter.
3. Shri Rambilas Yadav, Mate.
4. Shri Prabhu Dayal, Carpenter.
5. Shri George Mathai, S.K.-II.
6. Shri Prabal Yoyti Deb, Supvr. B/S-II.
7. Shri Bhabananda Das, S.A.-II.
8. Shri S.P. Kabiraj,
9. Shri Ratan Deb, D/Man-II.
10. Shri Suren Ch. Bora, F/Printer.
11. Shri Puran, Mate.
12. Shri D.K. Singha, L.D.C.
13. Shri M.C. Chakraborty, P/Fitter, H.S.-II.
14. Shri Subash Ch. Deb.
15. Shri Ram Chandra, Carpenter.
16. Shri Satyendra Sukla Baidya, Mason.
17. Shri Rama Krishna Harizan, Mate.
18. Shri Ashok Kr. Balmiki, S/Wala.
19. Shri Bikram Yadav, Mate.
20. Shri Ajoy Dutta, Dlec. H.S.-I.
21. Shri Mohan Bhuiya, FGM(SK).
22. Shri N. Nateshan, FGM (SK).
23. Shri KPGK Nair, FGM (SK).
24. Shri Hariprasad Pradhan, Mate.
25. Shri Khush Bahadur Sonar, Mate.
26. Shri Ashok Kr. Dey, FGM, SK.
27. Shri Rashik Ch. Paul, Elect. S.K.
28. Shri Sankar Purakayastha, Mate.
29. Shri M.R. Chowdhury, Elec. S.K.
30. Shri H.M. Nag, Elec. H.S.-II.
31. Shri Pradip Kalita, Dhowk.
32. Shri P.C. Sukla Das, F.G.M.
33. Shri Rama Kanta Horizon, Mazdur,
34. Shri Sudip Sutradhar, F.G.M.
35. Shri Arjun Kr. Roy, Supdt. B/R-I.
36. Shri B.C. Roy,
37. Shri V. Margabandhu, Mate.
38. Shri Pradyuana Dr. Dutta, Supdt. B/R-I.
39. Shri C. Mani, FGM.
40. Shri Chaturgan Hazam, Elec. S.K.
41. Shri Dhanai Yadav, V/Man.
42. Shri Benu Tanti, Mazdur.
43. Shri Jamal Uddin, Elec. S.K.
44. Shri Ali Muddin, P/Fitter-SK.
45. Shri Sirajuddin, FGM
46. Shri Sibendra Nath Chaki, Supdt. BR-II.

47. Shri Dharanidhar Das. LDC. 48. Shri Suresh Ch. Roy, Mason.
49. Shri Dipak Ranjan Das. Elec. SK. 50. Shri S.M.S. Naqvi, A.E., B/R.
51. Shri Nitish Ranjan Kar, A.E. B/R. 52. Shri Nripendra Ch. Paul, Elec. S.K.
53. Shri T.K. Bhattacharjee, L.D.C. 54. Shri A.K. Nandy, SK-II.
55. Shri Sujit Kr. Banarjee, Supvr. B/S-II. 56. Shri S.P. Jain,
57. Shri Dilip Kr. Saha, S.A.-I. 58. Shri Swapan Choudhury, Supdt. B/R-I.
59. Shri Radhaballab Debnath, Supdt. E/M-I. 60. Shri A.K. Mitra, S.K.-I.
61. Shri M.C. Das, A.E. B/R. 62. Shri Kanulal Sukladas, Office Supdt.
63. Shri S.K. Gangopadhyaya, A.E. B/R. 64. Shri N.D. Pow, Office Supdt.
65. Shri A.C. Guha, B/R. Gr.-II 66. Shri Supratish Sarkar, V/Man.
67. Shri B.K. Dutta.

All, posted in the Office of the Garison Engineer(P), 872 EWS, C/O 99-A.P.O.

..... Petitioners.

- VERSUS -

1. Union of India, represented by the Secretary, Ministry of Defence, Govt. of India, New Delhi.
2. Garison Engineer(P), 872, Engineering Works 99 A.P.O.

..... Respondents.

PARTICULARS OF THE RESPONDENTS.

1. Secretary to the Govt. of India, Ministry of DEFENCE in control of Respondent No.2 and its establishment.
2. Garison Engineer, 872 Engineering Works sec. 99 A.P.O. Head of the Office and establishment in which the applicants are/were posted.

68 in official
to # expire
67 did not
sign

(3)

Pragati

T-1

-: Page-3 :-

PARTICULARS OF ORDERS AGAINST WHICH THE APPLICATION IS MADE.

The application is directed against the non-implementation of the Government of India, Ministry of Finance (Department of expenditure) O.M. No. 20014/10/86-G-IV dated, 23-09-1986 and denial of *Sp. Duty* allowance by the Respondents even after the judgement and order of this Hon'ble Tribunal in O.A. *49/89* passed on 29-03-1994 and implemented by the Respondent No.1 in respect of 149 Applicants similarly situated as the Applicants here.

JURISDICTION OF THE TRIBUNAL

All Applicants are civilian Defence employees posted in same Field area, now declared as "Modified Field Area" from various date between 1984-1994. The Applicant declare that the subject matter of the application and the redressal prayed for are within the jurisdiction of this Hon'ble Tribunal. The Applicants declare that the application is within the prescribed limitation.

FACTS OF THE CASE.

1. All these Applicants joined Shri Mrinal Kanti Das in a joint application before this Hon'ble Tribunal which was registered as O.A. *176/85* of 1985 and was finally disposed of by Order dated, 11-01-1996. As the joint petition suffered from procedural infirmity and irregularity this application in proper form is being filed under the leave of this Hon'ble Tribunal.

2. All the Applicants here are civilian defence employees working in various posts described in details in the list of names annexed. They are all posted in the establishment of Respondent No.2 with effect from different dates after 1984.

Contd.....P/4.

4

X
S. P. Das

T-1

-: Page-4 :-

3. That the allowance namely *Spl. Duty*..... is admissible to all Central Government employees similarly situated by virtue of Ministry of Defence Office Memo No. 4(19)85/D(Civ-1) dated, 11-01-1984.
4. Consequent on the recommendation of the 4th Commission the Government of India decided and the President of India accorded approval to pay the allowance in the permissible rate to all employees posted in the North Eastern States.
5. The Applicants are all entitled to the allowance from such dates on which Applicants were individually posted to the establishment of Respondent No.3. The Applicants thus challenge the non-implementation of the allowance to which they are lawfully entitled.
6. As many as 149 Applicants posted in the same establishment of G.E.(P)872EWS, at Agartala(Tripura) filed application before this Hon'ble Tribunal challenging the denial/non-implementation of the *Spl. Duty*.....allowance. This Hon'ble Tribunal after hearing all the parties passed its final verdict on 29-03-1994 in O.A...../89 directing the Respondents to pay all arrears accrued to each individual Applicant with reference to the date of posting and the rate admissible. The said Order of this Hon'ble Tribunal was confirmed in review application...*H. J.*...1995 and as such the Order of this Tribunal has already been implemented in respect of all those 149 Applicants who are similarly situated as the present Applicants are.
7. The Applicants expected that the allowance would be uniformly applied in the case of all similarly situated employees on the decision of this Hon'ble Tribunal But the Order of this Hon'ble Tribunal not having been implemented beyond the 149 employees, the present Petitioners alongwith others served a Notice demanding justice through their Counsel and despatched registered post on 10-04-1995. No response having been received the Applicants filed the joint application with Shri Mrinal Kanti Das(O.A.....1995) and that joined the Petition being procedurally defective

Contd.....P/5.

(5)

Dr. D. S. Mehta

T-1

-: Page-5 :-

the present application is filed in proper form.

8. That the decision and the verdict passed by this Hon'ble Tribunal on 11-01-1996 in O.A. 176/1996 would be applicable in the case of the present Applicants, all being similarly situated and having common cause of action and identical relief sought for.

RELIEF SOUGHT

(i) The Judgement and Order of this Hon'ble Tribunal in O.A. 49/1989 and in O.A. 176/1995 passed on 29-03-1994 and 11-01-1996 respectively to be made applicable in the case of the present Applicants.

(ii) This Hon'ble Tribunal would also kindly pass Orders as to cost of this proceeding and such compensation for denying and delaying the payment of the allowance to which the Applicants are lawfully entitled.

THE DOCUMENTS ANNEXED.

- 1.
- 2.
- 3.
- 4.

NUMBER OF I.B.O.

8.09.31.5097 }
 8.09.33.7013 } Agarbala P.O.

Contd. P/6.

Verification

(6)

a
[Signature]

WE the undersigned posted in the establishment of Respondent-3 at Agartala, Tripura, do hereby verify the contents of the application above, which are true to our knowledge, and we have not suppressed any material facts.

m. onl

- | | |
|---|-------------------------------------|
| 1. Nand Kishore Thakur [Signature] | 21. Mohan Bhuiya - |
| 2. Surendra Ch Sanklabadhyaya [Signature] | 22. K.P.G.K. Nair - [Signature] |
| 3. Rambilash Yadav [Signature] | 23. Hari Pd Pradhan [Signature] |
| 4. Preabhu Dayal - [Signature] | 24. Kush Bahadur [Signature] |
| 5. George Nathu [Signature] | 25. Ashok Kr Dey [Signature] |
| 6. P. J. Dev. [Signature] | 26. Rasik Ch Paul - [Signature] |
| 7. Bhaknanda Das [Signature] | 27. Sankar Dinkasthya - [Signature] |
| 8. Ratan Das [Signature] | 28. M.R. Choudhary - [Signature] |
| 9. Surm Ch Datta [Signature] | 29. H.M. Nag - [Signature] |
| 10. Su [Signature] | 30. Pradip Kalita - [Signature] |
| 11. Sree Mreinal Kanti Das, [Signature] | 31. P.C. Sulela Das - [Signature] |
| 12. " M.C. Chakrabarty | 32. Ram Kanta Hazra [Signature] |
| 13. Subhash Ch Deb - [Signature] | 33. Sudip Sutradhar [Signature] |
| 14. B.K. Dutta - [Signature] | 34. Joyanta Roy [Signature] |
| 15. Ram Chander - [Signature] | 35. B.C. Roy - [Signature] |
| 16. S. Sanklabadhyaya (Surendra Sanklabadhyaya) | 36. V. Mangabandhu [Signature] |
| 17. Ram Kishan Hazra [Signature] | 37. P.K. Datta [Signature] |
| 18. Ashok Kr Balmiki [Signature] | 38. C. Mani - [Signature] |
| 19. Bikram Yadav [Signature] | 39. Chaturgan Hazra [Signature] |
| 20. Azoy Datta - [Signature] | 40. Dhanae Yadav - [Signature] |

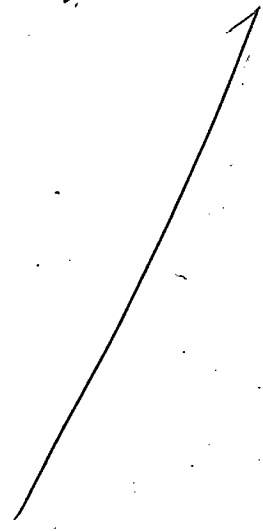
Verification

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10
D. D. Das

WE the undersigned posted in the establishment of Respondent-3 at Agartala, Tripura, do hereby verify the contents of the application above, which are true to our knowledge, and we have not suppressed any material facts.

1. Benu Tanti - Prant 21.
2. Jamal Uddin - Gen leave 22.
3. Alim Uddin - amr 23.
4. Siraj Uddin - SIV of field 24.
5. Shri D. D. Das - Das 25.
6. Sunesh Ch Roy - John 26.
7. Supratis Sarkare - SS of R 27.
8. Dipak Ranjan Das - Das 28.
9. N. R. KAR - KAR 29.
10. N. C. Paul - Paul 30.
11. T. K. Bhattacharjee - Kh 31.
12. K. L. Sukla Das. 32.
13. N. D. Bhowmik 33.
14. A. C. Guha 34.
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19. 39.
20. 40.




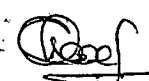


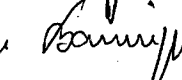
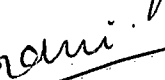

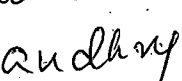
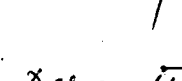
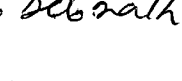



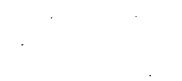






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11
D. S. S. S.

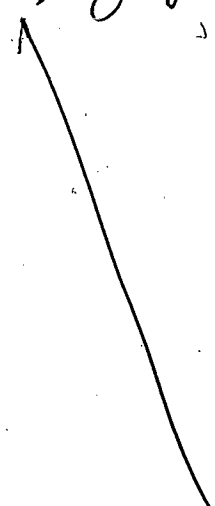
Verification

WE the undersigned posted in the establishment of Respondent-3 at Agartala, Tripura, do hereby verify the contents of the application above, which are true to our knowledge, and we have not suppressed any material facts.

1. Shri S.P. Kabiraj.  21.
2. Shri Puroor -  22.
3. R. Nadesan -  23.
4. Sibandan MUK Chaki  24.
5. SONS NAQVI W  25.
6. A. K. Nandy,  26.
7. S. K. Banerji Banerji  27.
8. S. P. Jami Jami  28.
9. Dilip Kr Saha  29.
10. Swapan Chaudhry  30.
11. Radha Ballab Deb Nath  31.
12. A.K. Mitea  32.
13. M. Das.  33.
14. SR Gangepathya  34.
15.  35.
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19.  39.
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68
 67
 - 9
 58

9 not signed



SPL. Petition W/R - 4(5)

14

9

Prasad

H.R. A.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

Case No : O.A.of 1996.

1. Shri Nanda Kishore Thakur, Mazdur.
2. Shri Surendra Ch. Sukla Baidya, Carpenter.
3. Shri Rambilas Yadav, Mate.
4. Shri Prabhu Dayal, Carpenter.
5. Shri George Mathai, S.K.-II.
6. Shri Prabal Yoyti Deb, Supvr. B/S-II.
7. Shri Bhabananda Das, S.A.-II
8. Shri S.P. Kabiraj,
9. Shri Ratan Deb, D/Man-II.
10. Shri Suren Ch. Bora, F/Printer.
11. Shri Purnan, Mate.
12. Shri D.K. Singha, L.D.C.
13. Shri M.C. Chakraborty, P/Fitter, H.S.-II.
14. Shri Subash Ch. Deb.
15. Shri Ram Chandra, Carpenter.
16. Shri Satyendra Sukla Baidya, Mason.
17. Shri Rama Krishna Harizan, Mate.
18. Shri Ashok Kr. Balmiki, S/Wala.
19. Shri Bikram Yadav, Mate.
20. Shri Ajoy Dutta, Dlec. H.S.-I.
21. Shri Mohan Bhuiya, FGM(SK).
22. Shri N. Nateshan, FGM (SK).
23. Shri KPGK Nair, FGM (SK).
24. Shri Hariprasad Pradhan, Mate.
25. Shri Khush Bahadur Sonar, Mate.
26. Shri Ashok Kr. Dey, FGM, SK.
27. Shri Rashik Ch. Paul, Elect. S.K.
28. Shri Sankar Purakayastha, Mate.
29. Shri M.R. Chowdhury, Elec. S.K.
30. Shri H.M. Nag, Elec. H.S.-II.
31. Shri Pradip Kalita, Dhowk.
32. Shri P.C. Sukla Das, F.G.M.
33. Shri Rama Kanta Horizon, Mazdur,
34. Shri Sudip Sutradhar, F.G.M.
35. Shri Arjun Kr. Roy, Supdt. B/R-I.
36. Shri B.C. Roy,
37. Shri V. Margabandhu, Mate.
38. Shri Pradyuana Dr. Dutta, Supdt. B/R-I.
39. Shri C. Mani, FGM.
40. Shri Chaturgan Hazari, Elec. S.K.
41. Shri Dhanai Yadav, V/Man.
42. Shri Benu Tanti, Mazdur.
43. Shri Jamal Uddin, Elec. S.K.
44. Shri Ali Muddin, P/Fitter-SK.
45. Shri Sirajuddin, FGM
46. Shri Sibendra Nath Chaki, Supdt. BR-II.

47. Shri Dharanidhar Das. LDC. 48. Shri Suresh Ch. Roy, Mason.
49. Shri Dipak Ranjan Das.
Elec. SK. 50. Shri S.M.S. Naqvi, A.E., B/R.
51. Shri Nitish Ranjan Kar,
A.E. B/R. 52. Shri Nripendra Ch. Paul,
Elec. S.K.
53. Shri T.K. Bhattacharjee,
L.D.C. 54. Shri A.K. Nandy, SK-II.
55. Shri Sujit Kr. Banarjee,
Supvr. B/S-II. 56. Shri S.P. Jain,
57. Shri Dilip Kr. Saha,
S.A.-I. 58. Shri Swapan Choudhury,
Supdt. B/R-I.
59. Shri Radhaballab Debnath,
Supdt. E/M-I. 60. Shri A.K. Mitra,
S.K.-I.
61. Shri M.C. Das, A.E. B/R. 62. Shri Kanulal Sukladas,
Office Supdt.
63. Shri S.K. Gangopadhyay,
A.E. B/R. 64. Shri N.D. Pow,
Office Supdt.
65. Shri A.C. Guha, B/R. Gr.-II 66. Shri Supratish Sarkar,
V/Man.
67. Shri B.K. Dutta.

All, posted in the Office of the Garison Engineer(P),
872 EWS, C/O 99-A.P.O.

..... Petitioners.

- VERSUS -

1. Union of India, represented by the Secretary,
Ministry of Defence, Govt. of India, New Delhi.
2. Garison Engineer(P), 872, Engineering Works 99 A.P.O.

..... Respondents.

PARTICULARS OF THE RESPONDENTS.

1. Secretary to the Govt. of India, Ministry of DEFENCE
in control of Respondent No.2 and its establishment.
2. Garison Engineer, 872 Engineering Works sec. 99 A.P.O.
Head of the Office and establishment in which the
Applicants are/were posted.

16

11¹⁴

Handwritten signature

AN APPLICATION UNDER RULE 4(5)(a) OF THE CENTRAL ADMINISTRATIVE TRIBUNAL (PROCEDURE) RULES 1987 FOR LEAVE TO SUBMIT A JOINT APPLICATION BY THE APPLICANTS HAVING COMMON CAUSE OF ACTION AND SEEKING SAME RELIEF.

The Petitioner, above named respectfully beg to state as follows :-

1. That the Petitioners are filing a joint application before this Hon'ble Tribunal seeking relief on Sp. Duty.....Allowance.
2. That all the Petitioners are civilian Defence employees under the same department and posted at the same station in the same establishment. All the Petitioners have identical and common interest and the cause of action is also similar in as much as the denial of the allowance to which the Applicants are entitled is similar and with effect from the same date.
3. That the Petitioners are low-paid employees and cannot afford to engage lawyers independently or bear the expenses involved in filing a separate application and as such the Petitioners agreed to pray for a permission of this Hon'ble Tribunal to submit the application jointly by the Petitioners by one application and hence this application for leave of this Hon'ble Tribunal to file a single application jointly by all the Applicants.

17 12

15
D. S. Das

3. That the present Petitioners were among the 66 Applicants who jointly filed O.A. No. 176 of 1995 which was heard at length by this Hon'ble Tribunal on 11-01-96 at Guwahati Bench. Although the judgement was passed the relief was allowed in respect of the 1st Petitioner Mr. Primal Kanti Das who had signed the Petition, but not in respect of other 65 who joined the 1st Petitioner. Leave was however, allowed to the Petitioners to file proper applications whereupon this Hon'ble Tribunal would consider extending the benefit of the judgement passed by the Hon'ble Tribunal on 11-01-1996. Hence this Petition for filing a single application jointly by all the Applicants.

It is therefore humbly prayed that this Hon'ble Tribunal would consider the circumstances and allow all the Petitioners to file a single application jointly by all the Petitioners.

A N D

for this act of kindness the Petitioner shall ever pray.

VERIFICATION

~~VAKALAT NAMA~~

IN THE

CASE NO : _____

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

GUWAHATI

..... Petitioner/s

- VERSUS -

..... Respondent
Opp. Party

I/We
Petitioner/s/ Respondents in the above application do hereby appoint and retain the below named Advocates to act and appear for me/us in the above case and on my behalf to conduct and prosecute the same and all proceedings that may be taken in respect of any application connected with the same ; to file/submit or to obtain return of documents or money on my/our behalf in the same above proceeding ; and to represent me/us and take all necessary steps on my/our behalf in the above matter . I/We agree to ratify all acts done by the aforesaid Advocates in pursuance of this Authority.

Dated day of 19 Verification

ACCEPTED :

(DEEPAK K. BISWAS)
ADVOCATE
AGARTALA - BAR

1. Mand Kishor Thakur Deccy
2. Suren Ch. Suklabodya Deccy
3. Ram Bilasa Yadav Lankilasi yad
4. Prabhu Deyal Deccy
5. George Mahai
6. A. J. Dev
7. Bhabananda Das
8. Shri S. P. Kabiraj
9. Ratan Deb
10. Suren Ch. Borah
11. Shri Purcen
12. So. D. K. Gupta
13. M. K. Kant Das

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Handwritten notes and signatures at the top right of the page.

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17
D. S. S. S.

verification
~~WAKALAT NAMA~~

(Continuation sheet- 2)

- 14. M.C. Chakraborty - R. Chakraborty
- 15. Sukhas ch. Deb -
- 16. P.K. Datta - B. Datta
- 17. Ramchander -
- 18. Satyendra Sukla barya -
- 19. Ram kishan Harizon - गणेश शर्मा
- 20. ASHOK Kumar Barmiki - A SHOK
- 21. Bikram Yadav - बिगत गणेश
- 22. Azoy Dutt -
- 23. Mohan Bhatia -
- 24. R. Kadesan - S. Kadesan
- 25. K.P. G.K. Nair -
- 26. Hari Prasad Pradhan - H.P. Pradhan
- 27. Kush Bahadur Sonar -
- 28. Asare kr. Dey -
- 29. Rasik ch. Paul -
- 30. Sankar Purikeyasya -
- 31. M.R. Choudhary - Choudhary
- 32. H. M. Nag -
- 33. Pradip Kalita - P. Kalita
- 34. P. C. Sukla Das - P. C. Sukla Das
- 35. Ram Kanti Harizon - Ramakant

(Applicants)

2-
Verification

~~VAKALATNAMA~~

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15

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Sudip

IN THE

CASE NO : _____

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

GUWAHATI

..... Petitioner/s

- VERSUS -

..... Respondent
Opp. Party

I/We

Petitioner/s/ Respondents in the above application do hereby appoint and retain the below named Advocate to act and appear for me/us in the above case and on my behalf to conduct and prosecute the same and all proceedings that may be taken in respect of any application connected with the same ; to file/submit or to obtain return of documents or money on my/our behalf in the same above proceeding ; and to represent me/us and take all necessary steps on my/our behalf in the above matter . I/We agree to ratify all acts done by the aforesaid Advocate in pursuance of this Authority.

Dated day of 19

ACCEPTED :

(DEEPAK K. BISWAS)
ADVOCATE
AGARTALA - BAR

- 37. Sudip Subudhar ~~Choudhary~~
- 37 2. Arjun Kr. Roy ~~G.~~
- 38/3. P. e. Roy
- 39. V. Margabandhu
- 40 5. P. K. Dutta
- 41 6. C. Mani ~~C. Mani~~
- 42 7. Chalungen Hazum ~~Hazum~~
- 43 8. Dhanu Yadav
- 44 9. Benru Tane
- 45 10. Jamal Uddin
- 46 11. Atim Uddin ~~Imam~~
- 47 12. Siraj Uddin ~~Siraj Uddin~~
- 48 13. Sebendra Nath Choudhary

~~21~~

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Handwritten signature

Verification.
VAKALAT NAMA

(Continuation sheet - 2)

- 14. Shri A. D. Das.
- 15. Suresh Ch. Roy S. C. Roy.
- 16. Supratish Sarkar S. S. Roy
- 17. Dipak Ranjan Das : Das.
- 18. Smt. NAGVI. ~~Mur~~
- 19. M. R. KAR ~~W. R. Kar~~
- 20. M. C. Paul.
- 21. T. K. Bhattacharjee. ~~Das~~
- 22. A. K. Nandi ~~Das~~
- 23. S. K. Banerjee.
- 24. S. P. Jain
- 25. Dip Kr. Saha. ~~Das~~
- 26. Swapna Chatterjee.
- 27. Rudra Basu Deb Nath
- 28. M. C. Das.
- 29. K. L. Sanku Das
- 30. S. K. Chatterjee Padhyay.
- 31. N. D. Paul
- 32. A. S. Gula
- 33. -----
- 34. -----
- 35. -----

67
38 not signed

(Applicants)